IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1672 of 2021

Subimal Mukhopadhyay … Petitioner

Versus

The State of Jharkhand through A.C.B.

… Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Awinash Kumar, Advocate
For the A.C.B. : Mr. Tarun Mahto, A.C. to G.A.-V.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

This criminal miscellaneous petition has been filed at the instance of the petitioner for restoration of A.B.A. No. 1702 of 2021 to its original file.

Learned counsel for the petitioner submits that A.B.A. No. 1702 of 2021 was dismissed for non-compliance of the peremptory order of this Court to remove the defects as pointed out by the stamp reporter within a period of three months. It is next submitted that due to lockdown because of Covid-19 Pandemic, the petitioner could not remove the defects within the stipulated time. It is next submitted that the petitioner has very good grounds to agitate in this anticipatory bail application and unless A.B.A. No. 1702 of 2021 is restored to its original file, the petitioner will be highly prejudiced. Hence, it is submitted that the A.B.A. No. 1702 of 2021 be restored to its original file.

Considering the aforesaid submission of the learned counsel for the petitioner, A.B.A. No. 1702 of 2021 is restored to its original file to the stage at which, it was before its dismissal.

List A.B.A. No. 1702 of 2021 under the appropriate heading after a week.

Sonu-Gunjan/ **(Anil Kumar Choudhary, J.)**